

FORM B
PUBLIC ANNOUNCEMENT
(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process)
Regulations, 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS OF M/s TEN K OVERSEAS
LIMITED

Sl. No.	PARTICULARS	DETAILS
1.	Name of corporate debtor	M/s Ten K Overseas Limited
2.	Date of incorporation of corporate debtor	25.03.2010
3.	Authority under which corporate debtor is incorporated / registered	ROC-CHANDIGARH
4.	Corporate Identity No. / Limited Liability Identification No.of corporate debtor	U51909PB2010PLC033732
5.	Address of the registered office and principal office (if any) of corporate debtor	VPO RAMGARH, CHANDIGARH ROAD LUDHIANA PB 141010 IN
6.	Date of closure of Insolvency Resolution Process	18.08.2023
7.	Liquidation commencement date of corporate debtor	18.08.2023(Copy of the order received by the Liquidator on 23.08.2023)
8.	Name and registration number of the insolvency professional acting as liquidator	Ankur Bansal IBBI Registration No- IBBI/IPA-003/ICAI-N- 00370/2021-2022/13820
9.	Address and e-mail of the liquidator, as registered with the Board	Address:SCO 66,SECTOR 47D,Chandigarh ,160047 Email Id:- ip.caankur@gmail.com
10.	Address and e-mail to be used for correspondence with the liquidator	Address:SCO 40,SECTOR 47D,Chandigarh ,160047 Email Id- Liquidator.tenk@gmail.com
11.	Last date for submission of claims	17.09.2023

Notice is hereby given that the National Company Law Tribunal, Chandigarh Bench has ordered the commencement of liquidation of the M/s Ten K Overseas Limited **vide its order dated 18.08.2023.**

The stakeholders of M/s Ten K Overseas Limited are hereby called upon to submit their claims with proof on or before 17.09.2023, to the liquidator at the address mentioned against item No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.

In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under Section-38.



Ankur Bansal

Regn No. IBBI/IPA-003/ICAI-N-00370/2021-2022/13820

Email Regd. With IBBI – ip.caankur@gmail.com

Mobile No-9988251003

Date: 26.08.2023

Place: Chandigarh



Bank of India
Relationship Beyond Banking

Panchsheel Branch, New Delhi 110049
Ph No. 011-49428441

APPENDIX-IV [See rule-8(1)] POSSESSION NOTICE (for Immovable property)
Whereas, the undersigned being the authorised officer of the **Bank of India** under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under Section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice dated **09.05.2023** calling upon the borrower **Shri Pradeep Chauhan and Mrs. Roobi Chauhan** to repay the amount mentioned in the notice being **Rs. 51,44,617.67 + interest thereon (in words Rupees Fifty one lakhs forty four thousand six hundred and seventeen and sixty seven paise only)** within 60 days from the date of receipt of the said notice.
The borrower having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him under sub-section (4) of section 13 of Act read with rule 8 of the Security Interest (Enforcement) Rules, 2002 on this the **22nd day of August of the year 2023**.
The borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Bank of India for an amount **Rs.51,44,617.67 and interest thereon**.
The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

DESCRIPTION OF IMMOVABLE PROPERTY
All that part and parcel of the property consisting of Plot No. B-133, Kharsa no.1342/3, Ram Park, Loni, Ghaziabad Within the registration Sub-district-Loni and District Ghaziabad, Bounded as ; On the North by Service Lane, On the South by Road 40 Ft., On the East by Plot No. 134, On the West by Plot No. 132

Date : 22-08-2023, Place: New Delhi
Authorised Officer, Bank of India

PUBLIC NOTICE
All concern are hereby informed through this Public Notice that my client **Sh. Rakesh Kumar Bansal** S/o Shri Prem Chand R/o 2131/1/66, Ganesha Pura "B", Tri Nagar, Delhi-110035 is the owner of Property TDI Plot No.1-387, area 349.87 Sq.Yrs., situated at TDI Kundali, Haryana.
That the title Original Documents of the said property have been misplaced. If any person use the missing documents for any transaction relating to the said property that will be illegal and the relating person shall be responsible for legal proceedings against him.
Sd/-
KAMAL SINGH
Advocate
Regn. No. D-748/14
Ch. No. 512, Fifth Floor,
Distt. Court, Rohini, Delhi-85



IndianExpress.com
I choose substance over sensation.
Inform your opinion with credible journalism.



Classifieds
PERSONAL
I,M D Ashhar Farooqui,S/o Md Arshad Farooqui,R/o,F-203/4, S/F,Abul-Fazal Enclave Part-2,Shaheen-Bagh,Jamia-Nagar,Delhi-110025,have changed my name to Mohd Ashhar.
0040685596-5

T,LAJPAT S/O LATE SH. RAM CHANDER R/O H.NO.52, HUMAYUN PUR, NEAR SAF-DARJUNG ENCLAVE, NEW DELHI-110029 HAVE CHANGED MY NAME TO LAJPAT NIGAM.
0040685548-1

T, Anamika guria wedded spouse of sn 17026900A,SEP name debasis mandal vill-po-amdabad ps-nandi-gram dist-east medinipur state-west bengal pin-721650. To change my name Anamika guria to Anamika guria mandal Dob as 13.03.1999. Affidavit signed by advocate Apurba Nayak and notary pradip kumar jana on 14.07.2023
0130036210-1

BUSINESS OFFERS
Wanted Working partner with good investment for long life profitable hotel & adventure park business on Hill Top in Himachal Pradesh owner going Abroad . Only genuine Interested parties Contact us : Concept India Property management Chandigarh. 9316255513, Eml : riser-services21@gmail.com
0020463554-2

FORM B PUBLIC ANNOUNCEMENT
(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)
FOR THE ATTENTION OF THE STAKEHOLDERS OF M/JS TEN K OVERSEAS LIMITED

Sl. No.	PARTICULARS	DETAILS
1.	Name of corporate debtor	M/JS Ten K Overseas Limited
2.	Date of incorporation of corporate debtor	25.03.2010
3.	Authority under which corporate debtor is incorporated/registered	ROC-CHANDIGARH
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U51909PB2010PLC033732
5.	Address of the registered office and principal office (if any) of corporate debtor	VPO RAMGARH, CHANDIGARH ROAD LUDHIANA PB 141010 IN
6.	Date of closure of Insolvency Resolution Process	18.08.2023
7.	Liquidation commencement date of corporate debtor	18.08.2023 (Copy of the order received by the Liquidator on 23.08.2023)
8.	Name and registration number of the insolvency professional acting as liquidator	Ankur Bansal IBBI Registration No-IBBI/IPA-003/ICAI-N-00370/2021-2022/13820
9.	Address and e-mail of the liquidator, as registered with the Board	Address-SCO 66, SECTOR 47D, Chandigarh, 160047 Email Id- liquidatorlenk@gmail.com
10.	Address and e-mail to be used for correspondence with the liquidator	Address- SCO 40, 2nd Floor, Sector 47D, Chandigarh, 160047 Email Id- Liquidatorlenk@gmail.com
11.	Last date for submission of claims	17.09.2023

Notice is hereby given that the National Company Law Tribunal, Chandigarh Bench has ordered the commencement of liquidation of the M/JS Ten K Overseas Limited **vide its order dated 18.08.2023**.
The stakeholders of M/JS Ten K Overseas Limited are hereby called upon to submit their claims with proof on or before 17.09.2023, to the liquidator at the address mentioned against item No.10.
The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.
Submission of false or misleading proof of claims shall attract penalties.
In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under Section-38.
Ankur Bansal
Regn No.18BI/IPA-003/ICAI-N-00370/2021-2022/13820
Email Regd. With IBBI -ip.caankur@gmail.com
Mobile No-9988251003
Date:25.08.2023
Place:Chandigarh

PUBLIC NOTICE
My clients Manoj Kumar Anand S/o Bishan Dass and his wife Babita bhoi R/o B-33, Gali No.4, Durgapuri Chowk, Jyoti Colony, Delhi-110032, have deeded his son Abhil Anand from their all movable and immovable properties and also broken their all relations with him, as my clients have lost their control over him, any person dealing with him in future shall be responsible himself.
Sd/-
RAJ KUMAR
Advocate
Ch. No.422, Karkardooma Courts, Delhi-110032

IMPORTANT
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POSSESSION NOTICE
(For Immovable Property) Rule 8-(1)
Whereas, the undersigned being the Authorized Officer of **IFL HOUSING FINANCE LIMITED** under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 and in exercise of powers conferred under section 13(12) read with Rule 8 & 9 of the Security Interest (Enforcement) Rules 2002, issued a Demand Notice calling upon the following borrower's to repay the amount in the notice being mentioned below within 60 days from the date of receipt of the said notice.

LAN No.	Borrower/s	Amount	Demand Notice Date	13 (4) Rule 8 Date	Property Address
L2XKNO 0218-1900001 53	Mr. Harvinder Wadhwa Mrs.Sonia	Rs. 11,37,374/-	18.06.2022	25-08-2023	MC 166/5,Hospital Area,Ward No.1,Kadju Nagar, Taraori, Thesil Nikoheri District Kamal Haryana-132117. Which is Bounded As Under: East :as Per Title Deed, West :as Per Title Deed, North :as Per Title Deed, South :as Per Title Deed

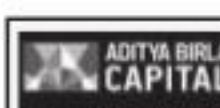
The borrower having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken Symbolic possession of the property described herein below in exercise of powers conferred on him under Section 13(4) of the said Act read with Rule 8 of the said rules.

The borrower in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of **IFL HOUSING FINANCE LIMITED** for an amount as mentioned herein under with interest thereon.
Place: Kamal Date: 27.08.2023
Authorised Officer, IFL Housing Finance Ltd.

MACRO INTERNATIONAL LIMITED
Regd. Office: 24/147, Ground Floor, Plaza Kalpana, Biharna Road, Kanpur -208001
Corporate Office: 304, 3rd Floor Babukhan Estate, Basheerbagh, Hyderabad Telangana 500001
Website: www.miel.co.in, email: mel100@rediffmail.com Tel.: 6302730973
CIN: L74120UP1993PLC015605. SCRP CODE: 512600. SECURITY ID: MACINTR

NOTICE OF 30th ANNUAL GENERAL MEETING.
CLOSURE OF BOOKS AND REMOTE E-VOTING FOR MEMBERS
NOTICE is hereby given that the 30th Annual General Meeting (AGM) of the members of the Company will be held on **Monday, 18th August 2023 at 02.30 p.m. (IST)** through Video Conferencing (VC) facility/ Other Audio-Visual Means (OVAM), to transact the business as set out in the Notice of AGM. In accordance with the General Circular 10/2022 dated 28th December, 2022, and other Circular issued by the Ministry of Corporate Affairs and Circular SEBI/HO/CFD/PoD-2/P/CIR/2023/4 dated 5th January, 2023 and other Circular issued by Securities and Exchange Board of India (hereinafter collectively referred to as "the Circulars"), the Annual Report 2022-23, containing the Notice of Annual General Meeting is being dispatched through electronic mode by M/s. Beetal Financial And Computer Services Private Limited on 25th August, 2023 to those Members whose e-mail addresses are registered with the Company or Registrar and Transfer Agent and Depositories.
The Annual Report 2022-23 of the Company, inter alia, containing the Notice setting out the ordinary business and special business proposed to be transacted at the meeting and the Explanatory Statement of the 30th AGM is available on the website of the Company at <https://miel.co.in> and on the websites of the Stock Exchanges viz. www.bseindia.com
The Members are requested to refer the AGM Notice, for instructions for attending the AGM through VC / OVAM.
Book Closure
The Share Transfer Book will remain closed from Tuesday, September 12, 2023 to Monday, September 18, 2023 (both days inclusive).
Remote e-Voting:
Pursuant to the provisions of section 108 of the Act, regulation 20 of the Companies (Management and Administration) Rules, 2014 (Amendment) and regulation 44 of the Listing Regulations and the Secretarial Standards on Ordinary Meetings issued by the Institute of Company Secretaries of India, the Company has registered with Central Depository Services (India) Limited (CDSL) is providing e-voting facility to its members to exercise their right to vote electronically on the resolutions proposed to be transacted at the said AGM and to transact business through electronic means (can be transferred through remote e-voting). In this connection, the members are further informed that:
a) The remote e-voting period shall commence on Friday, 15th September, 2023 at 09:00 AM and end on Sunday, 17th September, 2023 at 5:00 PM. Remote e-voting will not be permitted after 5:00 PM on Sunday, 17th September, 2023. It will be disabled by DSL.
b) Persons whose names are recorded in the Register of Members or in the Register of Beneficial Owners maintained by the Depositories as on the cut-off date i.e. Monday, September 11, 2023 only shall be entitled to vote remotely at the AGM and shall be entitled to avail the facility of e-voting. The detailed procedure/instructions for remote e-voting and e-voting are contained in the Notice of the AGM.
c) Any person who acquires shares of the Company after dispatch of the notice of the AGM and becomes a member of the Company and holds shares as on the cut-off date i.e. Monday, the 11th August, 2023 may write to helpdesk.evoting@cdslindia.com to obtain the login ID and password by sending a request to cdslindia.com. However, if a person is already registered with CDSL for remote e-voting, he can use the existing User ID and Password to cast his vote.
d) Members who have not cast their vote by remote e-voting and are present at the AGM through VC/OVAM shall be eligible to vote through e-voting at the AGM. (e) Members who have cast their vote by remote e-voting prior to the AGM may also attend the AGM through VC/OVAM but shall not be entitled to cast their vote again.
e) For any query regarding the e-voting facility, please refer to Frequently Asked Questions ("FAQs") available at www.evotingindia.com or remote e-voting user manual available under Help section or Mr. Rakesh Dalvi, Senior Manager (1800225533) CDSL, A Wing, 25th Floor, Marathon Futrex, Mafatlal Mill Compounds, NM Joshi Marg, Lower Parel (East), Mumbai - 400013 or mail helpdesk.evoting@cdslindia.com.
Option to seek speakers' registration:
Members who would like to express their views or ask questions during the AGM may register themselves as a speaker by sending their request from their registered email address mentioning their name, OP ID and Client ID/folio number, PAN, mobile number at mel100@rediffmail.com from September 11, 2023 (9:00 a.m. IST) to September 15, 2023 (5:00 p.m. IST). Those Members who have registered themselves as a speaker will only be allowed to express their views/questions during the AGM. The Company reserves the right to restrict the number of speakers depending on the availability of time for the AGM.
In case of any queries or grievances, please write to mel100@rediffmail.com.
Date: 25th August, 2023
Place: Hyderabad
For Macro International Limited
Sd/-
SUDHEER KARNA KANKANALA
Whole Time Director

CORRIGENDUM
CORRIGENDUM TO THE NOTICE OF NCLT CONVENING MEETING OF UNSECURED CREDITORS OF SOURYA ROLLING AND ENERGY PRIVATE LIMITED
The corrigendum is being issued for changing in the Notice dated August 5, 2023 for convening meeting of Unsecured Creditors of Sourya Rolling and Energy Private Limited which was to be held on Saturday, September 9, 2023 at National YMCA Hostel, No. 1 Jai Singh Road (Gate No. 5), New Delhi -110001, India. In pursuance to the order of the Delhi Government stating a public holiday in the National Capital from September 8 to 10, 2023 in view of the G20 Summit, therefore, the date fixed for holding the said meeting has been changed to **September 16, 2023** on same day, time and venue.
All other Contents of the Notice dated August 5, 2023 shall remain same as before.
Sd/-
R. K Gupta, Advocate
(The Chairperson appointed for the meeting)
Date : August 27, 2023
Place : New Delhi, India



ADITYA BIRLA HOUSING FINANCE LIMITED
Registered Office-Indian Rayon Compound, Veraval, Gujarat - 362266 Branch Office- Aditya Birla Housing Finance Limited, 3rd Floor, Capital House, 2, Tilak Marg, Lucknow-226001

APPENDIX IV[See Rule 8 (1) of the Security Interest (Enforcement) Rules, 2002]
Possession Notice(For Immovable Property)
Whereas the undersigned being the authorized officer of Aditya Birla Housing Finance Limited under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002) and in exercise of powers conferred under Section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 had issued a Demand notice dated 31-05-2021 calling upon the borrowers Legal Heirs Late Mr. Rakesh Srivastav and Mr. Mohit Srivastav, seeking repayment of the amount mentioned in the notice being Rs. 21,74,603.34/- (Rupees Twenty-One Lakh Seventy-Four Thousand Six Hundred Three and Paise Thirty Four Only) within 60 days from the date of receipt of the said notice.
The borrowers having failed to repay the amount, notice is hereby given to the borrowers and to the public in general that the undersigned has taken Possession of the property described herein below in exercise of the powers conferred on him/her under Section 13(4) of the said Act, read with Rule 8 of the Security Interest (Enforcement) Rules, 2002 on this 22nd Day of August of the year, 2023.
The borrowers in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Aditya Birla Housing Finance Limited for an amount of Rs. 21,74,603.34/- (Rupees Twenty-One Lakh Seventy Four Thousand Six Hundred Three and Paise Thirty Only) and interest thereon. Borrowers attention is invited to the provisions of Sub-section 8 of Section 13 of the Act, in respect of time available, to redeem the secured assets.

Description Of The Immoveable Property
"All that is part and parcel of the property i.e. House built on part of Kharsa No. 514 B measuring 816 Sq. Feet (75.836 SqMtr.), Bhimlok/Harkia Ward Karika, Distt. Lucknow. Bounded as under:- East:- 10ft wide road, West: House Of other, North: House Of other , South: Shaisvi Upadhyay.

Date: 22.08.2023
Place: Lucknow
Authorised Officer
Aditya Birla Housing Finance Limited

FORM A PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF SHEEL AUTO INDUSTRIES PRIVATE LIMITED

RELEVANT PARTICULARS

1.	Name of corporate debtor	SHEEL AUTO INDUSTRIES PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	31/03/1998
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Chandigarh
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U35921PB1998PTC09424
5.	Address of the registered office and principal office (if any) of corporate debtor	E 472-473, Phase- VII, Focal Point, Ludhiana, Punjab.
6.	Insolvency commencement date in respect of corporate debtor	Order passed on 25-08-2023 in CP(IB) No. 155/Chd/Pb/2021 Copy of order received on 25-08-2023.
7.	Estimated date of closure of insolvency resolution process	20-02-2024
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Deepankur Sharma IBBI/IPA-001/IP-P02236/2020-2021/13419
9.	Address and e-mail of the interim resolution professional, as registered with the Board	H. No. 272, Second Floor, Sector 37-A, Chandigarh - 160036 Email id : deepankursharma@yahoo.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	H. No. 272, Second Floor, Sector 37-A, Chandigarh - 160036 Email id : cirp.sheel@gmail.com
11.	Last date for submission of claims	07-09-2023
12.	Classes of creditors, if any, under clause (b) of sub-section (8A) of section 21, ascertained by the interim resolution professional	Not applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Weblink: https://www.ibbi.gov.in/home/downloads (b) Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **SHEEL AUTO INDUSTRIES PRIVATE LIMITED** on 25-08-2023.
The creditors of **SHEEL AUTO INDUSTRIES PRIVATE LIMITED** are hereby called upon to submit their claims with proof on or before 07-09-2023 to the interim resolution professional at the address mentioned against entry No. 10.
The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.
A financial creditor belonging to a class as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No. 13 to act as authorised representative of the class [Not applicable] in Form CA.
Submission of false or misleading proofs of claim shall attract penalties.
Deepankur Sharma
Interim Resolution Professional
IBBI/IPA-001/IP-P02236/2020-2021/13419
Authorization for Assignment is valid upto 14.02.2024
Office : # 272, Second Floor, Sector 37-A, Chandigarh, 160036.
Date :27-08-2023
Place: Chandigarh
Email: cirp.sheel@gmail.com

RAJASTHAN TUBE MANUFACTURING COMPANY LIMITED
CIN: L27107RJ1985PLC003370
Regd. Office: 28-37, Banke Bihari Industrial Area, Jatwail Mod Mahakala Road, Village Dehra, Chomu Jaipur -303806
Tel: +918875009017, E-mail: rajtube@hotmail.com Website: www.rajtube.com

NOTICE OF 37th ANNUAL GENERAL MEETING
Notice is hereby given that the 37th Annual General Meeting of the members of Rajasthan Tube Manufacturing Company Limited will be held on Saturday, 23rd September, 2023, at 10.00 A.M. at its registered office i.e. 28-37, Banke Bihari Industrial Area, Jatwail Mod, Mahakala Road, Village Dehra, Teh. Chomu, Distt. Jaipur-303806 to transact the businesses set out in the Notice of the 37th AGM.
The Notice of Annual General Meeting and Annual Report for the Financial Year ended 31st March, 2023 has been sent in electronic mode to all the members whose e-mail IDs are registered with the Company/RTA/Depository Participant and the physical copies of the same has been sent to all other members individually at their registered address in the permitted mode on or before 28.08.2023. These documents are also available on Company's Website www.rajtube.com and are also available at the registered office of the Company for inspection during office hours on all working days and also on the NSDL website <https://www.evoting.nsdl.com>
Notice is also hereby given pursuant to Section 91 and all other applicable provisions, if any, of the Companies Act, 2013 and Regulation 42 of SEBI (Listing Obligation & Disclosure Requirements) Regulations, 2015 that the Share Transfer Books and Register of Members of the Company will remain close form Monday, 18th September, 2023 to Saturday, 23rd September, 2023 (both days inclusive) for the purpose of AGM.
As per Section 108 of the Companies Act, 2013 read with rules there under and Regulation 44 of SEBI (Listing Obligation & Disclosure Requirements) Regulations, 2015, members holding shares as on cut-off date September 16, 2023, may cast their vote electronically on the business as set forth in the notice of AGM through electronic voting system of National Securities Depository Limited (NSDL) from a place other than venue of the AGM (remote e-voting), the details of which are given as hereunder:
a) The remote e-voting commences on Wednesday, 20nd September, 2023 at 10:00 A.M. and ends on Friday, 22nd September, 2023 at 05:00 P.M. No e-voting shall be allowed beyond the said date and time.
b) A person, whose name appear in the Register of members/ beneficial Owners as on the cut-off date i.e. Saturday, 16st September, 2023 only shall be entitled to avail the facility of remote e-voting or Voting through Ballot Papers at the AGM.
c) Any person, who acquires the shares and becomes a member of the Company after dispatch of Notice of the AGM and holds shares as on the cut-off date i.e. Saturday, 16th September, 2023 may obtain the login ID and password by sending a request to evoting@nsdl.co.in or beatalrta@gmail.com.
d) The members who have casted their vote by remote e-voting may attend the AGM, but shall not be entitled to cast their vote at the AGM.
e) The facility of voting through Ballot Paper shall also be made available at the AGM and the Member attending the AGM who have not casted their vote by remote e-voting, shall be eligible to vote at the AGM through Ballot Paper. For remote e-voting instructions, shareholders may go through the instructions as mentioned in the Notice calling 37th AGM and any grievances connected with remote e-voting may be addressed to Ms. Pallavi Matre, Phone Number: 18001020990/1800224430, Email Id: evoting@nsdl.co.in.

By the Order of Board of Directors
For Rajasthan Tube Manufacturing Company Limited
Sd/-
Monika Soni
Company Secretary
Place: Jaipur
Date: 26th August, 2023



punjab national bank
Together for the better

Zonal SASTRA Centre, Mumbai
PNB, Pragati Tower, At 1st Floor, Plot No. C-9, Block No G, BKC, Mumbai-400 052

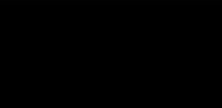
SALE NOTICE FOR SALE OF SECURED ASSETS UNDER SARFAESI ACT
E-Auction Sale Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8 (6) of the Security Interest (Enforcement) Rules, 2002.
Notice is hereby given to the public in general and in particular to the Borrower (s) and Guarantor (s) that the below described immovable property mortgaged / charged to the Secured Creditor, the constructive / physical / symbolic possession of which has been taken by the Authorised Officer of the Bank / Secured Creditor, will be sold on "As is where is", "As is what is", and "Whatever there is" on the date as mentioned in the table herein below, for recovery of its dues due to the Bank / Secured Creditor from the respective borrower (s) and guarantor (s). The reserve price and the earnest money deposit will be as mentioned in the table below against the respective properties.

SCHEDULE OF THE SECURED ASSETS

Lot No.	Name of the Branch	Description of the Immovable Properties Mortgaged / Owner's Name (Mortgagees of Property(ies))	A) Dt. Of Demand Notice U/s. 13(2) of SARFESI ACT 2002 B) Outstanding amt. as on 31.03.2022 C) Possession Date U/s. 13(4) of SARFESI ACT 2002 D) Nature of Possession Symbolic / Physical / Constructive E) Date and Time of Inspectional Property	A) Reserve Price (₹ in Lacs) B) EMD (₹ in Lacs) C) Bid Incremental Amt. (₹ in Lacs)	Date / Time of E-Auction	Details of the encumbrances known to the secured creditors
1	Zonal SASTRA Centre, Mumbai To, M/s. TVC SKY SHOP Ltd. (Borrower) To, M/s. TVC SKY SHOP Ltd. (Borrower) •Regd. Office : TVC House, Khandwala Center, Daftary Road, Malad (E), Mumbai-400 097. To, M/s. TVC SKY SHOP Ltd. (Borrower) •Address : Bldg No. 63, Hissa No. 8, House No. 313, O Bldg, Gala No. 1, Talathi Saja, Purna, Bhiwandi, Thane-421 302. To, Mr. Sameer Ghag (Director) •Address : Hari Om Niwas, Bhinnagar, Kurar Village, Malad (E), Mumbai-400 097. To, Mr. Jagdish Agarwal (Guarantor / Mortgagee) •Address : Comm unit No 101, (Incl. Terrace area) at Khandwala, Shopping center, Malad (E), Mumbai-400 097. To, M/s. Rakshit Leasing & Finance Pvt. Ltd. (Corporate Guarantor) •Address : B-202, Khandwala Center, Daftary Road, Malad (E), Mumbai-400 097. To, M/s. TVC Life Sciences Ltd. (Corporate Guarantor / Mortgagee) •Factory at : Village Manakpura, Lodhi, Majra, Baddi, Nalagadh Road, Solan, HP, Kharsa No. 2901/16, 2901/17, 2925/16, Kila 3, Jamabandi 1999-2000, village, VIL Manakpura, Area 8 Bigha: 100 Bwa, Plinth Area : 3005 sq.ft. Carpet Area of 3 stored building is 72946 sq.ft. The saleable plot is 850 Bighas. Supported by sale deed dated 24.03.2004 No. 742 Mortgagor Name : TVC Life Sciences Ltd. To, M/s. Bestline Mercantile Co. Pvt. Ltd. (Corporate Guarantor) •Address : Plot No. 20, Mira Industrial Estate, Kashi Mira, Mira Road East, Opp. Hotel Amar Palace, Thane-401 104. To, Mr. Vinod Jagdish Agarwal (Director of M/s. TVC Life Sciences Ltd.) •Address : B 1501/A, Oberoi Sky Garden, Lokhandwala Complex, Andheri (W), Mumbai-400 053.	Property 1:- Factory at Village Manakpura, Lodhi, Majra, Baddi, Nalagadh Road, Solan, HP, Kharsa No. 2901/16, 2901/17, 2925/16, Kila 3, Jamabandi 1999-2000, village, VIL Manakpura, Area 8 Bigha: 100 Bwa, Plinth Area : 3005 sq.ft. Carpet Area of 3 stored building is 72946 sq.ft. The saleable plot is 850 Bighas. Supported by sale deed dated 24.03.2004 No. 742 Mortgagor Name : TVC Life Sciences Ltd.	A) 25.04.2016 B) ₹ 53,49,60,733.85 plus interest and charges thereon from 26.04.2016 C) 14.06.2017 (Paper publication 20.06.2017) D) Physical Possession E) 19.09.2023 from 11.00 a.m. to 4.00 p.m.	A) ₹ 100.00 B) ₹ 100.00 C) ₹ 1.00	21.09.2023 11.00 a.m. to 04.00 p.m.	Not Known

TERMS AND CONDITIONS:-
The sale shall be subject to the Terms & Conditions prescribed in the Security Interest (Enforcement) Rules 2002 and to the following further conditions :
1. The properties are being sold on "AS IS WHERE IS BASIS", "AS IS WHAT IS BASIS" and "WHATEVER THERE IS BASIS".
2. The particulars of Secured Assets specified in the Schedule hereinabove have been stated to the best of the information of the Authorised Officer, but the Authorised Officer shall not be answerable for any error, misstatement or omission in this proclamation. 3. The Sale will be done by the undersigned through e-auction platform provided at the Website <https://www.mstcecommerce.com> on date and time mentioned in the above table. 4. The Authorised Officer reserves the right to accept or reject any / all bids, or to postpone / cancel / adjourn / discontinue or vary the terms of the auction at any time without assigning any reason whatsoever and his decision in this regard shall be final. 5. All statutory dues / attendant charges / other dues including registration charges, stamp duty, taxes, statutory liabilities, arrears of property tax, electricity dues etc. shall have to be borne by the purchaser. 6. Property is under Physical Possession of the BANK. 7. Date and Time of inspection of Property 19.09.2023 and 11.00 a.m. to 4.00 p.m. 8. For detailed term and conditions of the sale, please refer www.ibapi.in, www.mstcecommerce.com, <https://eprocure.gov.in/epublish/app> & www.pnbindia.in
Sd/-
Place: Mumbai
Date : 27.08.2023
Mr. Sourav Banik, Chief Manager & Authorized Officer,
Punjab National Bank, Secured Creditor, Contact No. 8637084022

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Ph. 0522-2286272, 2287283, Fax: 0522-2288033, E-mail id: zolucknow@indianbank.co.in

NOTICE OF SALE E-AUCTION
Notice in intended sale under rule 8(6) of The Security Interest (Enforcement Rules) 2002 under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act-2002
Whereas, the Authorized Officer of Indian Bank (Erstwhile Allahabad Bank) had taken constructive possession of the following property / ies pursuant to the notice issued under Sec 13(2) of the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 in the following loan accounts with right to sell the same of "AS IS WHERE IS, AS IS WHAT IS, AS IS WHATEVER THERE IS" basis for realization of Bank's dues plus interest as detailed hereunder and whereas consequent upon failure to repay the dues, the undersigned in exercise of power conferred under Section 13(4) of the said Act platform provided by the Service Provider, contact & detail for Symbolic Possession of property is available at present.

Sr. No.	Name & Address of the Borrower(s)/Proprietor/Partners/ Director(s)/Guarantor(s)	Description of the Immovable Property mortgaged	Dt. of Demand Notice Dt. of Possession Notice Out.Amt. as per Demand Notice	a) Reserve Price b) Earnest Money c) Account Details for EMD d) Incremental Bid Amt.	Date & Time for submission of EMD Date & Time of E-Auction
Branch : Faizabad Main					
1.	Borrower: Mr. Nagendra Singh S/o Mr. Prithavi Pal, R/o House No 7/10/27 A, Dhani Ram Ka Purwa, Devkali Faizabad-224001 Mortgagor: Mr. Nagendra Singh S/o Mr. Prithavi Pal, R/o House No 7/10/27 A, Dhani Ram Ka Purwa, Devkali Faizabad-224001 Guarantor: Mr. Rakesh Singh S/o Mr. Taluk Dar Singh, R/o Village And Post Gyanapur Faizabad-224001	Immovable properties situated at Plot No.683, Majwa-Devkali (Dhani Ram Ka Purwa) A.N.P., Pergana-Haweli Awadh, tehsil Sadar, Distt Faizabad(Ayodhya), Area - 2722 sq ft., Title deed executed at Sub Registrar Office Sadar faizabad on 10.05.2005, Book No-1, Volume No-2372, Pages 121 to 146, at SI No-1740 as given in the schedule here under belonging to Mr. Nagendra Singh, Boundaries as:- East: Rasta 12 ft. Badhau House of Sada Prakash Singh and Plot Maurya and			



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[भारत दिवाला तथा दिवालिया मंडल (परिसमापन प्रक्रिया)
विनियमन, 2016 के विनियमन 12 के अंतर्गत]

मै. टेन के ओवरसीज लिमिटेड के स्टैकधारकों के ध्यानार्थ

क्र.सं.	विवरण	विद्यरण
1.	कॉर्पोरेट ऋणधारक का नाम	मै. टेन के ओवरसीज लिमिटेड
2.	कॉर्पोरेट ऋणधारक के निगमन की तिथि	25.03.2010
3.	यह प्राधिकरण जिसके अंतर्गत कॉर्पोरेट ऋणधारक निगमित/पंजीकृत है	आरओसी-चंडीगढ़
4.	कॉर्पोरेट पहचान संख्या/कॉर्पोरेट ऋणधारक का लिमिटेड लाएण्डिलिटी पहचान संख्या	U51909PB2010PLC033732
5.	कॉर्पोरेट ऋणधारक के पंजीकृत कार्यालय तथा प्रधान कार्यालय (यदि कोई हो) का पता	बीपीओ रामगढ़, चंडीगढ़ रोड, लुधियाना पीवी 141010 आईएन
6.	इन्सॉल्वेन्सी प्रस्ताव प्रक्रिया समापन की तिथि	18.08.2023
7.	कॉर्पोरेट ऋणधारक का परिसमापन शुरू होने की तिथि	18.08.2023 (परिसमापक को 23.08.2023 को आदेश की प्रति प्राप्त हुई)
8.	परिसमापक के रूप में कार्यरत इन्सॉल्वेन्सी प्रॉफिशनल का नाम तथा पंजीकरण संख्या	अंकुर बंसल IBBI पंजी.सं.: IBBI/PA-003/ICAI-N-00370/ 2021-2022/13820
9.	खोड़ में पंजीकृत समापक का पता तथा ईमेल	पता: एससीओ 66, सेक्टर 47डी, चंडीगढ़-160047 ईमेल: ip.caankur@gmail.com
10.	परिसमापक के साथ पत्राचार के लिये प्रयुक्त होने वाला पता तथा ईमेल	पता: एससीओ 40, 2रा तल, सेक्टर 47डी, चंडीगढ़-160047 ई-मेल: liquidator.tenk@gmail.com
11.	दावे जमा करने की अंतिम तिथि	17.09.2023

एतद्वारा सूचित किया जाता है कि राष्ट्रीय कम्पनी विधि अधिकरण, चंडीगढ़ पीठ ने अपने आदेश तिथि 18.08.2023 के माध्यम से मै. टेन के ओवर सीज लिमिटेड का परिसमापन शुरू करने का आदेश दिया है।

एतद्वारा मैं, टेन के ओवर सीज लिमिटेड के स्टेकधारकों को निर्देश दिया जाता है कि आईएम नं. 10 में वर्णित घरे पर परिसम्पत्त के पास 17.09.2023 को या उससे पूर्व अपने दावे का प्रमाण जमा करें।

फाइनायिल फ्रेडीटर केवल इलेक्ट्रॉनिक पद्धति से ही अपने दावे का प्रमाण जमा कर सकते हैं। अन्य सभी फ्रेडीटर प्रमाण के साथ व्यक्तिगत या डाक द्वारा या इलेक्ट्रॉनिक माध्यमों से अपने दावे का प्रमाण जमा कर सकते हैं।

दाघे का गलत अभ्यास प्रामाण्य प्रमाण जमा करने पर रद्दित किया जा सकता है।

यदि कोई स्ट्रेकधारक परिसामयन अवधि के दौरान अपने दावे जमा नहीं करते हैं तो भारत दिवाला तथा दिवालिवा मंडल (कॉर्पोरेट व्यक्तियों के लिये दिवाला प्रस्ताव प्रक्रिया) विनियमन, 2016 के अंतर्गत कॉर्पोरेट दिवाला प्रस्ताव प्रक्रिया के दौरान ऐसे स्ट्रेकधारकों द्वारा जमा किये गये दावे को धारा-38 के अंतर्गत जमा किया गया माना जाएगा।

अखिल संसल

पंजीसं.: IBBI/PA-003/ICAI-N-00370/2021-2022/13820

आईबीबीआई में पंजी. ईमेल: ip.caankur@gmail.com

मोबाईल नं.: 9988251003

तिथि: 25.08.2023

स्थान: चंडीगढ़



दी कांगडा को—ऑपरेटिव बैंक लिमिटेड

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E-mail: hsia@karenbank.com, hsia@karenbank.com, hsia@karenbank.com

परिशिष्ट IV

(नियम 8(1) देखें)

कब्जा-सूचना

॥ श्रीगणेशाय नमः ॥

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कोपीरेंट नामजी संदर्भित) सहभा 02/2022 और दिसम्बर, 2021, सेबी/एचओ/ ईआर/पी/20 सेबी/एचओ/ 13 मई, 2022 की मौखिक उप माध्यम से सार (अभिनियम) विनियम) और एजीएम मरुवार, क्रिया जाएमा, और भाग ले क उपरोक्त एमसीए 28वीं एजीएम व फे कंपनी/ सं की साथ की रक और रिमोट ई- थदि आपका ई 2022-2023 की आपकी पंजीकृत डीपी/क्रियाजि रिमोट और ई- नोपे विर गए। ई-मेल परे गए।

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